

DIVISION BENCH

S-4

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/3(KB)2024  
IA(I.B.C)/1267(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>ADITYA BIRLA FINANCE LIMITED VS ARHAM MANAGEMENT SOLUTION PRIVATE LIMITED</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearances (via video conferencing/physically)**

Mr.Amit Kumar Nag,Adv. ] For the Financial Creditor  
Mr.Ranjabati Ray,Adv. ]  
Mr.Subhadeep Basak, Adv. ]  
Ms.Ritika Ghosh, Adv. ]

Ms. Shreya Choudhary, Adv. ]For the RP  
Mr.Sunil Kumar Agarwal,RP ]

**O R D E R**

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the RP present.
2. Let the hard copy of the report be served to the Financial Creditor. However, hard copy of the report has already been served to the Personal Guarantor.
3. Therefore, liberty is given to the Personal Guarantor to file reply to the report, if any, within Ten days, failing which, appropriate orders would be passed.
4. Post the matter on **13/08/2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

PJ